Mr. Deputy-Speaker: Which Bill? The hon. Member should have been ready by this time. He ought to have taken care that this item was coming.

Pandit Brij Narayan "Brijesh": Sir, I beg to move for leave to introduce a Bill to prohibit and prevent the slaughter of cow in Union Territories.

Mr. Deputy-Speaker: Motion moved:

"That leave be granted t_0 introduce a Bill to prohibit and prevent the slaughter of cow in Union Territories."

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): Sir, we fully appreciate the sentiments which have actuated my hon. friend Shri Brijesh to bring forward th's piece of legislation before the House.

Shri Goray (Poona): They are opposing it even at the stage of introduction?

Mr. Deputy-Speaker: The Opposition did it.

Shri M. V. Krishnappa: In a matter like this, however, there are other factors which have also to be given due thought, namely, constitutional protection to all citizens to practise any profession or to carry on any trade or business and the practical effect of passing such legislation. Subclause (ii) cf clause 3 of the Bill provides for complete prohibition of the slaughter of cows in Union Territories. A provision of this nature tantamounts to an abridgement of the Fundamental Right under article 19(1) (g) of the Constitution and is excessive restriction which is not shown to be in the general interests of the public, and is not covered by article 19(6). This position has been supported by a recent judgment of the Supreme Court on a petition filed by some butchers from the States of U. P., Bihar and Madhya Pradesh against State legislation. The judgment of the Supreme court is, that a total ban on the slaughter of she-buffaloes, bulls

*Published in the Gazette of India Extraordinary Part II, Section 2, dated 23-12-1960.

14:37 hrs.

GOMMITTEE ON PR'VATE MEM-BERS' BILLS AND RESOLUTIONS SEVENTY-FIFTE REPORT

Sardar A. S. Saigal (Janjgir):

"That this House agrees with the Seventy-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st December 1960."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Seventy-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st December 1960."

The motion was adopted.

14.38 hrs.

JUNIOR ARTISTES' (REGULATION OF EMPLOYMENT) BILL* by Shri Narayan Ganesh Goray

Shri Goray (Poona): Sir, I beg to move for leave to introduce a Bill to regulate the employment of Junior Artistes in the Film Industry.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to regulate the employment of Junior Artistes in the Film Industry."

The motion was adopted.

Shri Goray: Sir, I introduce the Bill.

14:39 hrs.

PREVENTION OF COW SLAUGHTER (FOR UNION TERITORIES) BILL*

by Pandit Brij Narayan "Brijesh"

Pandit Brij Narayan "Brijesh" (Shivpuri): Sir, I move the Bill.

7381 Prevention of Cow PAUSA 2, 1882 (SAKA) Slaughter (For Union Territories) Bill

and bullocks (cattle or buffalo) after they cease to be capable of yielding milk or of breeding or working as draught animals cannot be supported as reasonable in the interest of general public.

A complete ban on the slaughter of cattle will result in an annual increase of 11.5 million animals or 5.75 per cent, and thus jeopardise the wellbeing of the good cattle since the present fodder and other resources of the country are grossly inadequate to maintain even the existing cattle.

As was observed by the Prime Minister in April, 1955, in connection with the Indian Cattle Preservation Bill by Seth Govind Das, the enactment of such a legislation would actually result in the deterioration of the cattle wealth of the country instead of preserving it.

A convention has grown that Bills are not opposed at the introduction stage. But Government feel that the introduction of this Bill will not be in public interest. It is, therefore, my painful duty to oppose the motion for introduction.

Mr. Deputy-Speaker: Does the hon. Member like to say anything?

पंडिस क्रक नारायण "क्रजेश": उपाघ्यक्ष महोदय, मैं नहीं समझता कि देश के कल्याण की दृष्टि से मैंने जो बिल पेश किया है उसमें कोई जनता का कल्याण होगा, खास तौर पर केन्टीय सरकार द्वारा शासित जो प्रदेश हैं उन प्रदेशों में गोहत्या वन्द करने के संबंध में मैंने यह बिख पेश किया है । इस दृष्टि से मैं समझता हूं कि यदि खास तौर पर लोक-सभा में इस संबंध में वाद विवाद हो जाता है त्रौर इस समस्या पर प्रकाश पड़ जाता है तो वह बहुत ग्रच्छा होगा । इस कारण मैं चाहता हूं कि मेरा इस विधेयक को उपस्थित करने का प्रस्ताव स्वीकार कर लिया जाये ।

Shri Goray: Can I say something, Sir? I want to say something. Mr. Deputy-Speaker: No; I am sorry. The question is....

Raja Mahendra Pratap (Mathura): I have a word to say about it.

Mr. Deputy-Speaker: No, not now.

The question is:

"That leave be granted to introduce a Bill to prohibit and prevent the slaughter of cow in Union Territories."

The motion was negatived.

Mr. Deputy-Speaker: Now, what has the hon. Member to say-not on this?

Raja Mabendra Pratap: Only on this, Sir.

Mr. Deputy-Speaker: That is gone.

14.43 hrs.

INDIAN INSTITUTE OF ARCHAEO-LOGY BILL- contd.

By Shri C. R. Narasimhan

Mr. Deputy-Speaker: The House will now resume further consideration of the following motion moved by Shri C. R. Narasimhan on the 9th December, 1960:

"That the Bill to provide for the constitution of an Indian Institute of Archaeology for importing training in scientific methods of archaeology and in the conservation of historic and artistic works, including research in various branches of archaeology, be circulated for the purpose of eliciting opinion thereon by the 30th April, 1961."

Out of an hour and a half allotted for the discussion of the Bill, one hour and 16 minutes have already been taken up on the 9th December, 1960 and 14 minutes are now available. Dr. M. M. Das may continue his speech.